(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Audit and Accounts Service (Recruitment) Rules, 1983—

(a) in rule 7, in sub rule (2), after clause (i), three following shall be inserted at the end, namely—

(i) By one time recruitment from eligible Central Govt. Officers on the results of a special limited competitive examination other than the examination referred to in clause (i) conducted by the Commission on the basis of educational qualifications and age limit prescribed in Schedule IV and any scheme of examination that may be notified by Government in consultation with the Commission from time to time in this regard.

Explanation:—For the purpose of this clause, the eligible Central Government officers means the officers who are working in the following organised accounting departments and who are holding posts in the scale of pay of Rs. 2000-3200 and above and who have rendered not less than 5 years regular service after qualifying in the subordinate accounts service or Section Officers Grade Examination or equivalent, conducted by the concerned Department, namely—

(1) Indian Audit and Accounts Department;
(2) Controller General of Accounts;
(3) Defence Accounts Department;
(4) Ministry of Railways, Accounts Department;
(5) Ministry of Communications, Department of Posts;
(6) Department of Telecommunications.

(b) The number of persons recruited under clause (a) shall not at any time exceed 16.25 per cent of the posts falling under the direct recruitment quota specified in clause (i).

(c) The eligible Central Government Officers other than the Indian Audit and Accounts Department recruited under clause (a) shall be deemed to have been appointed on transfer.

(d) The scheme of one time special limited competitive examination specified in clauses (a) and (b) shall cease to be in force after two years from the date of publication of this notification;"

In rule 8, in sub rule (2), after clause (d), the following proviso shall be inserted at the end, namely—

"Provided that persons recruited on the basis of special limited competitive examination conducted under clause (a) of sub-rule (2) of rule 7 shall rank junior to the Junior most officer recruited through the competitive examination referred to in clause (i) of sub-rule (2) of rule 7 of the year proceeding the year of special limited competitive examination and senior to all the promotee officers assigned to that scale of pay of Rs. 2000-3200 and above and who have rendered not less than 5 years regular service after qualifying in the subordinate accounts service or Section Officers Grade Examination or equivalent, conducted by the concerned Department, namely—

(1) Indian Audit and Accounts Department;
(2) Controller General of Accounts;
(3) Defence Accounts Department;
(4) Ministry of Railways, Accounts Department;
(5) Ministry of Communications, Department of Posts;

(e) After Schedule III, the following Schedule shall be added, namely—

SCHEDULE IV

[See sub-rule (2)(ia) of rule 7]

The minimum educational qualifications and age limits for recruitment to the posts in Group "A" in Junior Scale included in the Indian Accounts and Audit Service on the results of the special limited competitive examination to be conducted by the Union Public Service Commission under clause (i) of sub-rule (2) of rule 7, an eligible Central Government Officer shall possess:

(i) a degree of any university incorporated by an Act of the Central or State Legislature in India or other educational institutions established by an Act of Parliament or declared to be deemed as Universities under Section 3 of the University Grants Commission Act 1956 or a foreign university approved by Government from time to time or possess qualification which has been recognised by the Government for the purpose of admission to the examination.

Note 1.—In exceptional cases, the Commission may treat a candidate not possessing any of the above qualifications as educationally qualified provided that the Commission is satisfied that he has passed examinations conducted by other institutions, the standard of which, in the opinion of the Commission, justified his admission to the examination.

Note 2.—A candidate possessing professional and technical qualifications which are recognised by the Government or equivalent in professional and technical degrees would also be eligible for admission to the examination.

(iii) The candidate should not have attained the age of 45 years on the first day of January of the year in which the special limited competitive examination is held.

(If No. A 12018/593 EG)
ANURADHA PRASAD, Under Secy.
1. (1) इस विनियम को इंडियन बॉयसर नेविगेशन, 1994 भाषा में लिखा जाएगा।
(2) यह राजस्व में प्रकाशन की लिखित से नानु होगी।
2. इंडियन बॉयसर रेगिस्ट्रेशन, 1950 (जिसमें लगभग उस वक्त रेगिस्ट्रेशन कहा जायेगा) में, रेगिस्ट्रेशन 4 ए के प्रारंभिक विनियम “सुमुखित दक्ष जांच प्रयोगशाला” निहित किये जाते हैं।
3. उनके रूप में, रेगिस्ट्रेशन 4ए के प्रवासी—
(क) उन रूपों (1) में, जब “हास्यर्पण श्रवणिक” के प्रबंध, श्रद्ध और “सूचित दक्ष जांच प्रयोगशाला” निहित किये जायें।
(ख) उन रूपों (1) में, वाणिज्य, धर्म व धर्म “पार्थ 15ए में 15ए” के रूप पर, वाणिज्य, धर्म व धर्म “पार्थ 15ए में 15ए” प्रतिस्थापित किये जायें।
4. उनके रूप में, रेगिस्ट्रेशन 4वीं में, रेगिस्ट्रेशन (2) में, प्रौद्योगिक इलेक्ट्रॉनिक प्रतिस्थापित किया जायेगा—
(“(2) जहाँ प्रौद्योगिक इलेक्ट्रॉनिक दक्ष जांच प्रयोगशाला, सुलभ इलेक्ट्रॉनिक दक्ष जांच प्रयोगशाला, लगभग इलेक्ट्रॉनिक प्रतिस्थापित किया जायेगा।"
5. उनके रूप में, रेगिस्ट्रेशन 4वीं में, रेगिस्ट्रेशन (2) में, प्रौद्योगिक इलेक्ट्रॉनिक दक्ष जांच प्रयोगशाला, सुलभ इलेक्ट्रॉनिक दक्ष जांच प्रयोगशाला, लगभग इलेक्ट्रॉनिक प्रतिस्थापित किया जायेगा।"
6. उनके रूप में, रेगिस्ट्रेशन (2) में, प्रारंभिक भाषा में, प्रारंभिक भाषा में,
7. उनके रूप में, शाखा 15में के पर्यावरण नियमित पार्थनिस्थापित किया जायेगा, धर्म व प्रारंभिक भाषा में, प्रारंभिक भाषा में, प्रारंभिक भाषा में,
8. उनके रूप में, पार्थ 1में के प्रारंभिक प्रारंभिक भाषा में, प्रारंभिक भाषा में,
9. उनके रूप में, पार्थ 15ए में के पर्यावरण नियमित पार्थिनिस्थापित किया जायेगा, धर्म व प्रारंभिक भाषा में,
10. उनके रूप में, पार्थ 15ए में के पर्यावरण नियमित पार्थिनिस्थापित किया जायेगा, धर्म व प्रारंभिक भाषा में,
11. उनके रूप में, पार्थ 15ए में के पर्यावरण नियमित पार्थिनिस्थापित किया जायेगा, धर्म व प्रारंभिक भाषा में,
12. उनके रूप में, पार्थ 15ए में के पर्यावरण नियमित पार्थिनिस्थापित किया जायेगा, धर्म व प्रारंभिक भाषा में,

G.S.R. 402—Whereas draft of certain regulations further to amend the Indian Boiler Regulations, 1950, were published as required by sub-section (1) of Section 31 of the Indian Boilers Act, 1923 (5 of 1923) at pages 285 to 287 of the Gazette of India, Part II, Section 3, sub-section (1), dated the 19th February, 1994, under the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) No. GSR 90 dated the 2nd February, 1994 inviting objections and suggestions from all persons likely to be affected thereby till the expiry of 45 days from date on which copies of the Gazette containing the said notification were made available to the public:

And whereas no objections or suggestions have been received;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950:

1. (1) These regulations may be called the Indian Boiler (Third Amendment) Regulations, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950 (hereinafter referred to as the said regulations), in the heading above regulation 4-A, after the words "Inspecting Authority", the words "Well-known Material Testing Laboratory" shall be inserted.

3. In regulation 4-A of the said regulations,—

(i) in sub-regulation (1), after the words "Inspecting Authority", the words "Well-known Material Testing Laboratory" shall be inserted;

(ii) in sub-regulation (2), for the words, figures and letters "X'IA to XV" the words, figures and letters "Form XV A to XVII" shall be substituted.

4. In regulation 4-B of the said regulations, sub-regulation (2), for paragraph (ii), the following paragraph shall be substituted, namely:

"(i) Where the applicants are for recognition as Well-known Material Testing Laboratory, Well-known steel maker, Well-known foundry or forge and Well-known tube and pipe maker, the Evaluation Committee shall inspect the laboratory of such Material Testing Laboratory or the factories of such steel makers, foundry or forge and tube or pipe makers, where the testing or manufacturing activities are being carried out in order to evaluate the performance quality of the tests conducted and product manufactured."

5. In regulation 4-C of the said regulations, in sub-regulation (2), for the words, figures and letters "XVIA to XVII" the words, figures and letters "Form XV A to XVII" shall be substituted.

6. In regulation 4-D of the said regulations, in the opening sentence, after the words "Inspecting Authority", the words "Well-known Material Testing Laboratory" shall be inserted.

7. In the said regulations, after Form XV-A, the following form shall be inserted, namely:

"FORM XV-P"

[See regulation 4-A (2)]

Questionnaire to be answered by a Laboratory seeking recognition by Central Boilers Board as a well-known Material Testing Laboratory under Sub-regulation (2) of regulation 4-A of the Indian Boiler Regulations, 1950:

1. The Registered Name and Address of the Laboratory:

2. Address of the Laboratory:

3. The year in which the laboratory was established:

4. (a) Whether the Laboratory is recognised by the Central Government or by a State Government;

(b) If so, please furnish particulars of recognition.

5. Name and address of branch or associate Laboratory, if any:

6. How long the Laboratory has been functioning for testing of the products?
FORM XVI-H

[See regulation 4C(2)]

Serial No.
National Emblem
CENTRAL BOILERS BOARD

CERTIFICATE OF APPROVAL AS WELL-KNOWN MATERIAL TESTING LABORATORY

This is to certify that after evaluation of the inspection and material testing system of the following laboratory, Central Boilers Board has granted recognition to it under sub-regulation (2) of regulation 4C of the Indian Boiler Regulations 1950, as a Well-known Material Testing Laboratory.

M/s..............................................................................................

This certificate is valid for three years, i.e. up to ...

NOTE: — The recognition will be as per standards specified under the provisions of Indian Boiler Regulations, 1950

Recognition Certificate No. — — — — — — — — — — — — — — — — — — — — — — —
Issue date

Secy.

Note:
The original regulations were published in English only vide S.R.O. 600, dated September 15, 1950 subsequently they were amended as per the following notifications:

(1) G.S.R. No. 178, dated 24-3-1990
(2) G.S.R. No. 179, dated 24-3-1990
(3) G.S.R. No. 488, dated 9-10-1993
(4) G.S.R. No. 516, dated 23-10-1993
(5) G.S.R. No. 534, dated 24-12-1993
(6) G.S.R. No. 107, dated 7-2-1994
(CORIGENDUM)
(7) G.S.R. No. 223, dated 14-5-1994
(8) G.S.R No. 250, dated 4-6-1994